

were then due in certain Parliamentary and Assembly constituencies so long as the Emergency lasted. The said press note was issued after informal discussions with the representatives of the several political parties and groups in Parliament. The Law Minister and the Minister for Parliamentary Affairs also participated in those discussions.

2. The Chief Election Commissioner has now asked the Government to communicate its views about holding of bye-elections to the State Legislatures and Parliament. The matter is under active consideration of Government and the Government expects to communicate its views on the matter to the Chief Election Commissioner in the near future.

Shri Yashpal Singh: May I know the exact date for holding these elections?

Mr. Speaker: It has not yet been decided.

Shri Yashpal Singh: Is the Government aware that owing to the declaration about the postponement of bye-elections the pending election petitions are delayed inordinately?

Mr. Speaker: They are considering it.

श्री मंत्री (भीर): क्या सरकार इस बात की ओर ध्यान देगी कि देश के कुछ भाग जोकि बिना प्रतिनिधित्व के रह गये हैं उन को प्रतिनिधित्व देने के लिए कदम उठाये जाएं ?

अध्यक्ष महोदय : इस बात का भी खयाल रखा जायगा ।

Shri Ranga (Tenali): There is need for a factual correction of this statement that has been made. It refers to the conference that the Election Commission had with the hon. Minister of Parliamentary Affairs and the leaders of parliamentary parties and says that so long as the emergency

continues there are to be no bye-elections. It is not so. We agreed only to a period of six months and said that after the first three months are over we would review the position.

Shri Surendranath Divvedy (Kendrapara): What was agreed upon when the Election Commissioner and the hon. Law Minister met us was that the bye-elections be suspended now and the whole position be reviewed in February. I think, Government will bear that in mind.

Mr. Speaker: That is exactly what is being done.

Papers to be laid on the Table.

श्री भू० ना० मंडल (सहरसा) : अध्यक्ष महोदय, मैं एक इनफार्मेशन चाहता हूँ .

अध्यक्ष महोदय : जो कार्रवाई अभी हो रही है उस के बाद मैं आप को बतलाता हूँ ।

12.05 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF THE INDIAN OIL CO., LTD., AND INDIAN REFINERIES LTD., AND REVIEW BY GOVERNMENT ON THE WORKING THEREOF

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): On behalf of Shri K. D. Malaviya, I beg to lay on the Table a copy each of the following papers:—

- (i) (a) Annual Report of the Indian Oil Company Limited, Bombay, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under subsection (1) of section 619A of the Companies Act, 1956;
- (b) Review by the Government on the working of the above Company. [Placed in Library, see No. LT-737/63].

[Shri Hajarnavis]

- (ii) (a) Annual Report of the Indian Refineries Limited, New Delhi, for the year 1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company. [Placed in Library, see No. LT-738/63].

1961-62 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956;

(b) Review by the Government on the working of the above Company. [Placed in Library, see No. 741/63].

REGISTRATION OF NEWSPAPERS (CENTRAL) AMENDMENT RULES

The Deputy Minister in the Ministry of Information and Broadcasting (Shri Sham Nath): On behalf of Dr. B. Gopala Reddi, I beg to lay on the Table a copy of the Registration of Newspapers (Central) Amendment Rules, 1963, published in Notification No. GSR. 85 dated the 12th January, 1963, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867. [Placed in Library, see No. LT-739/63].

IRON AND STEEL (CONTROL) AMENDMENT ORDER ANNUAL REPORT OF HEAVY ELECTRICALS (INDIA) LTD., AND REVIEW BY GOVERNMENT ON WORKING THEREOF

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): I beg to lay on the Table—

- (i) The Iron and Steel (Control) Amendment Order, 1963 published in Notification No. SO. 82 dated the 12th January, 1963 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, see No. LT-740/63].

(ii) (a) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year

NOTIFICATIONS UNDER RUBBER ACT, AND ESSENTIAL COMMODITIES ACT AND CERTIFIED ACCOUNTS OF COIR BOARD AND AUDIT REPORT THEREON

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table—

- (i) a copy each of the following Rules under sub-section (3) of section 25 of the Rubber Act, 1947:—

(a) The Rubber (Third Amendment) Rules, 1962 published in Notification No. GSR. 1666 dated the 8th December, 1962;

(b) The Rubber (Fourth amendment) Rules, 1962, published in Notification No. GSR. 1745, dated the 22nd December, 1962;

(c) The Rubber Board Service (Recruitment) Amendment Rules, 1963 published in Notification No. SO 19 dated the 5th January, 1963;

(d) The Rubber Board Service (Classification, Control and Appeal) Amendment Rules, 1963 published in Notification No. SO. 20, dated the 5th January, 1963. [Placed in Library, see No. LT-742/63].